

Mr. Speaker: The rule is there. Copies are kept at the publications counter. I agree with the hon. Member that before he can give leave to introduce a Bill, he must have an idea of what the Bill contains. Copies are there; he can always take them.

Shri Bharucha: I quite appreciate that. But may I submit that when a Bill is bulky, it is hardly possible for us to go through it in a hurry? So may I suggest that, if possible, copies may be circulated in advance to the Members?

Mr. Speaker: Copies will be kept two, three or five days in advance. Hon. Members may make enquiries.

Shri Bharucha: May I suggest that it may be sent to the Members at their residences?

Mr. Speaker: There are 500 Members. Some do not want it; others want it. This is the practice we have adopted here. Whichever hon. Member wants, can take a copy. What is the difficulty?

Shri Easwara Iyer (Trivandrum): On a point of clarification....

Mr. Speaker: They will be kept sufficiently in advance and intimation will be given on the Notice Board that copies are available, and hon. Members can take them.

Shri Easwara Iyer: As a matter of fact, I asked for a copy yesterday. They said that copies were not available.

Mr. Speaker: I shall make this arrangement that two or three days in advance copies are made available of all the Bills.

Now, I shall put the question.

The question is:

"That leave be granted to introduce a Bill to amend the Life Insurance Corporation Act, 1956."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

RESERVE BANK OF INDIA. (AMENDMENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934".

The motion was adopted.

Shri T. T. Krishnamachari: I **Introduce the Bill.

STATE BANK OF INDIA (AMENDMENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955".

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

STATEMENT RE: LIFE INSURANCE CORPORATION (AMENDMENT) ORDINANCE

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Life

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**Introduced with the recommendation of the President.